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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

OFFICE OF THE SECRETARY TO HIS EXCELLENCY THE GOVERNOR

NOTIFICATION

*The 7th August 1944*

**No. 3430-S.G.**—The following notification, issued by the Secretary to the Governor-General (Public), is republished for general information.

C. L. BRYSON

*Secretary to His Excellency the Governor Orissa**New Delhi, 3rd August 1944*

No. 1/10/44-G.G.-(A)—The Governor-General has been pleased to determine that the Chairman, members and officers of the Famine Enquiry Commission shall, for the duration of the Commission, take courtesy rank in the Warrant of Precedence for India as follows:—

(1) Sir John Woodhead, K.C.S.I., C.I.E.— In Article 8  
*Chairman.*

## MEMBERS

- |  |    |                 |
|--|----|-----------------|
| (2) Sir Manilal B. Nanavati                            | .. | } In Article 28 |
| (3) Mr. S. V. Ramamurty, C.I.E., I.C.S.                | .. |                 |
| (4) Khan Bahadur Mian Afzal Hussain                    | .. |                 |
| (5) Dr. W. R. Aykroyd, C.B.E.                          | .. | } In Article 29 |
| (6) Mr. R. A. Gopalaswami, O.B.E., I.C.S.              | .. |                 |
| — <i>Secretary.</i>                                    |    |                 |
| (7) Rai Bahadur D. N. Maitra— <i>Deputy Secretary.</i> |    | In Article 57   |

J. A. THORNE

*Secretary to the Governor-General (Public)*

## HOME DEPARTMENT

NOTIFICATIONS

*The 3rd August 1944*

**No. 2437-C.**—The following notifications by the Government of India are republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*

DEFENCE DEPARTMENT

*New Delhi, 1st July 1944*

No. 5-D.C.(70)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (1) of rule 59C of the said Rules, for the words "and shall proceed" the words "and may further by such order direct that the vessel shall proceed" shall be substituted.

*New Delhi, 1st July 1944*

No. 7-D.C.(13)/43—In exercise of the powers conferred by rule 7 of the Defence of India Rules, the Central Government is pleased to declare every air-field constructed or under construction, but not occupied by the allied air forces in India to be a protected place.

*New Delhi, 1st July 1944*

No. 7-D.C.(13)/1/43—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the powers conferred on it by rule 6 read with rule 7 of the Defence of India Rules, shall, in respect of any air-field being a protected place by virtue of notification No. 7-D.C.(13)/43, dated the 1st July 1944, be exercisable also by the Gazetted or commissioned Engineer

Officer or Subdivisional Officer of Provincial or Central Public Works Department in charge of such air-field.

C. MACI. G. OGILVIE

*Secretary to the Govt. of India*

WAR DEPARTMENT

*New Delhi, 1st July 1944*

No. 1061—In exercise of the powers conferred by section 3 of the Military Safety (Powers of Detention) Ordinance, 1944 (IV of 1944), as in force in the partially-excluded areas of Orissa, the Central Government is pleased to direct that the powers conferred upon it by section 2 of the said Ordinance shall in relation to the said areas be exercisable also by the officers mentioned in column 1 of the Schedule annexed to this Department notification No. 116, dated the 15th January 1944, to the extent specified in the corresponding entries in column 2 of that Schedule.

J. B. IRWIN

*Secretary to the Govt. of India*

DEFENCE DEPARTMENT

*New Delhi, 24th June 1944*

No. 5-D.C.(70)/44—In exercise of the powers conferred by section of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

For sub-rule (2-A) of rule 62-AA of the said Rules the following sub-rule shall be substituted, namely:—

"(2-A) Any person authorised by the Central Government in this behalf, if he considers that any vessel in any port in British India, whether because it is on fire or has suffered damage by fire or otherwise, or for any other reason constitutes a danger to other vessels or to the efficient working of the port, may give directions to the owner or master of such a vessel requiring him to scuttle or beach the vessel in such a position as may be specified in the directions".

L. J. D. WAKELY

*Deputy Secy. to the Govt. of India**New Delhi, 17th June 1944*

No. 5-D.C.(15)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

For rule 81-F of the said Rules, the following rule shall be substituted, namely:—

"81-F. *Power to relax obligation to publish memoranda or lists in official Gazettes*—The Central Government or any Provincial Government may, if it considers it necessary so to do for conserving supplies of paper, by notified order relax, modify or suspend any obligation to publish any memoranda or lists in the official Gazette which has been imposed upon it or any officer or authority subordinate to it by a law for the time being in force."

C. MACI. G. OGILVIE

*Secretary to the Govt. of India**New Delhi, 17th June 1944*

No. 5-D.C.(48)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

To sub-rule (4) of rule 81, the following proviso shall be added:—

"Provided that where the contravention is of an order relating to an article of food which contains an express provision in this behalf, the court shall make such direction,



unless for reasons to be recorded in writing it is of opinion that the direction should not be made in respect of the whole, or as the case may be a part of the property."

L. J. D. WAKELY

*Deputy Secy. to the Govt. of India*  
The 3rd August 1944

**No. 2438-C.**—The following notification by the Government of Bihar is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*  
The 8th July 1944

**No. 4039-C.**—Whereas in the opinion of the Governor of Bihar the Hindi Pamphlet entitled "Congress Samachar" (Congress news) alleged to be a monthly organ edited by Awadesh Narayan contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e) and (k) of sub-rule (6) of that Rule, now, therefore, in exercise of the power conferred by clauses (b) and (c) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further publication of the said pamphlet and declares to be forfeited to His Majesty all copies, wherever found, of the said pamphlet and all other documents containing copies, reprints and translations of, or extract from, the said pamphlet.

By order of the Governor of Bihar  
J. W. HOULTON

*Chief Secretary to Government*  
The 3rd August 1944

**No. 2440-C.**—The following notification by the Government of Madras is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*

PUBLIC (GENERAL) DEPARTMENT  
The 8th July 1944

G.O. No. 2086—Whereas in the opinion of the Government of Madras the booklet in Malayalam entitled "Before August 9th" printed at the Saraswathi Electric Printing and Publishing House, Trichur, and published by V. R. Krishnan Ezhuthachan contains prejudicial reports; now, therefore, in exercise of the powers conferred by clause (e) of sub-rule (1) of rule 40 of the Defence of India Rules, His Excellency the Governor of Madras is hereby pleased to declare the said booklet and every copy or translation thereof or extract therefrom, wherever found, to be forfeited to His Majesty.

By order of His Excellency the Governor  
J. B. BROWN

*Chief Secretary to Government*  
The 3rd August 1944

**No. 2442-C.**—The following notification by the Government of Bombay is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*

HOME DEPARTMENT (POLITICAL)

*Council Hall, Poona, 11th July 1944*

No. S.D.-1607—Whereas in the opinion of the Government of Bombay the booklet in English entitled "Who Shall Rule the World", A Bible Treatise by J. F. Rutherford, printed and published by the Watch Tower Bible and Tract Society and the International Bible Students Association, Brooklyn, New York, U.S.A., contains a prejudicial report of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules, read with clauses (f) and (h) of sub-rule (6) of rule 34 of the said rules; now, therefore, in exercise of the power conferred by clause (e) of sub-rule (1) of rule 40 of the said Rules, the Government of Bombay is hereby pleased to declare all copies, wherever found, of the said booklet and all other documents containing copies, reprints, translations of, or extracts from, the said booklet to be forfeited to His Majesty.

By order of the Governor of Bombay

H. V. R. IENGAR

*Secretary to the Government of Bombay*  
The 3rd August 1944

**No. 2444-C.**—The following notification by the Chief Commissioner of Delhi is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*  
Delhi, 17th May 1944

No. F.-S(151)/43-General—Whereas in the opinion of the Chief Commissioner of Delhi the booklet in Urdu entitled

"Shahri Azadi" which is described on its title pages as having been written by Dr. Ram Manohar Lohiya and having been published by the Mektaba-i-Jamia, Delhi, contains statements and visible representations of which the publication is a prejudicial act as defined in clause (6) in rule 34 of the Defence of India Rules and which thus constitute a prejudicial report as defined in clause (7) of the rule cited; now, therefore, in exercise of the power conferred by clause (d) in sub-rule (1) of rule 40 of the said Rules the Chief Commissioner is pleased to prohibit the further publication, sale and distribution of the said booklet or of any extract therefrom or translation thereof.

A. V. ASKWITE

*Chief Commissioner, Delhi*

The 4th August 1944

**No. 2464-C.**—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*

GENERAL

Lahore, 20th May 1944

No. 1650-PB-44/782—Whereas in the opinion of the Governor of the Punjab the Annual Number of the *Adab-i-Latif* (Lahore) for 1944, edited by M. Ahmad Nadim Qasmi and Ch. Barkat Ali, B.A., published by Ch. Barkat Ali and printed by him at the Din Mohammadi Press, Lahore, contains prejudicial reports as defined in sub-rule (7) of rule 34 of the Defence of India Rules; now, therefore, in exercise of the powers conferred by clause (e) of sub-rule (1) of rule 40 of the said rules, the Governor of the Punjab hereby declares to be forfeited to His Majesty the said publication, all copies thereof wherever found and other documents containing copies, reprints or translations of, or extracts from, the said publication.

By order of the Governor of the Punjab  
F. C. BOURNE

*Chief Secretary to Government, Punjab*  
The 5th August 1944

**No. 4091-Poll.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*

New Delhi, 1st July 1944

No. 14-F.S.(12)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendment shall be made in the Raw Cinematograph Film (Control of Distribution) Order, 1943, namely:—

In the said Order—

(i) the proviso to clause 5 shall be omitted;

(ii) after sub-clause (b) of clause 6, the following sub-clause shall be inserted, namely:—

"(c) The Licensing Authority may at any time during the currency of the licence rescind the licence without notice by order in writing to the licensee, or call for the licence and modify it as he sees fit."

R. A. MAHAMADI

*Deputy Secy. to the Govt. of India*

FINANCE DEPARTMENT  
NOTIFICATION

The 9th August 1944

**No. 5334-F.**—The following notification, issued by the Government of India in the Finance Department (Communications), is republished for general information.

By order of the Governor  
J. E. MAHER

*Chief Secretary to Government*

No. 4366-PT./44—The following amendment made in the notification of the Government of India in the Finance Department, No. F. 17(100)-F./43, dated the 4th September 1943, relating to the Post Office Twelve Year National Savings Certificates, is published for general information.

In the said notification, after rule 11, the following rule shall be added, namely:—

"11-A. National Savings Certificates can, at any time after three years from date of purchase, be utilized for payment of Government or State dues to an official of any Province or State the Government of which authorises acceptance of the same for the purpose. In such cases the holder must fill in a prescribed form (obtainable at any Post Office) and present the National Savings Certificates duly discharged together with the form duly filled in, to the official to whom payment of



Government or State dues is being made. In case the holder is illiterate his thumb impression on the Certificate and the above mentioned form shall be attested by a Government or State official. The official to whom payment is authorised will encash the National Savings Certificates in the ordinary course from the Post Office where the Certificates are registered. No interest will accrue on such Certificates after the expiry of three months from the date of the authorisation."

A. QADIR  
Financial Adviser (Communications)

## COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 8th August 1944

**No. 3207-Com.**—The following notification issued by the Government of India, in the Department of Commerce, is republished for general information

By order of the Governor  
C. G. NAIR  
Secretary to Government

### REGISTRATION OF ACCOUNTANTS New Delhi, 1st July 1944

No. 9-A(4)/44—In pursuance of sub-rule (3) of rule 49 of the Auditor's Certificates Rules, 1932, the Central Government is pleased to notify the nomination and election of the following members to the Indian Accountancy Board. In accordance with rule 52 of the non-official members shall hold office for three years from this day the 1st July 1944.

#### NOMINATED Officials

1. The Honourable Dr. Sir Muhammad Azizul-Haque, C.I.E., D. LITT., Member of the Governor-General's Executive Council in charge of the Department of Commerce—*Chairman.*

2. The Honourable Mr. N. R. Pillai, C.I.E., C.B.E., I.C.S., Secretary to the Government of India, Department of Commerce—Nominated by the Central Government.

3. Sir Cameron Badenoch, K.C.I.E., C.S.I., I.C.S., Auditor-General of India—Nominated by the Central Government.

#### Non officials

4. Sir Shapoorjee Bomonjee Billimoria, M.B.E., J.P., R.A., of Messrs. S. B. Billimoria & Company, 113, Esplanade Road, Bombay—Nominated by the Central Government.

5. Mr. B. J. Whitby, J.P., A.C.A., R.A., of Messrs. A. F. Ferguson & Company, Allahabad Bank Buildings, Apollo Street, Bombay—Nominated by the Central Government.

6. Mr. W. J. Younie, C.A., R.A., of Messrs. Price, Waterhouse, Peat & Company, B-4 Clive Buildings, 8, Clive Street, Calcutta—Nominated by the Central Government.

7. Mr. S. A. Afzal, F.S.A.A., R.A., of Messrs. S. A. Afzal & Company, P. 33, Mission Row Extension, Calcutta—Nominated by the Central Government.

8. Mr. G. P. Kapadia, B. Com., G.D.A., R.A., of Messrs. G. P. Kapadia & Company, Hammam Street, Fort, Bombay—Nominated by the Federation and Indian Chambers of Commerce and Industry, New Delhi.

9. Mr. W. S. C. Tully, M.B.E., A.C.A., R.A., of Messrs. Gillanders, Arbuthnot & Company, 8, Clive Street, Calcutta—Nominated by the Associated Chambers of Commerce of India, Calcutta.

#### ELECTED

10. Mr. P. S. Subramana Iyer, B.A., G.D.A., R.A., of Messrs. P. S. Subramania Iyer & Company, 30, Lingha Chetty Street, Madras.

11. Mr. C. Gill, A.C.A., R.A., of Messrs. Fraser and Ross, Post Box No. 1352, Madras.

12. Mr. M. S. Krishnaswami, G.D.A., R.A. of Messrs. M. S. Krishnaswami & Jagannathan, 5, Sambasivan Street, Thyagarayanagar, Madras.

13. Mr. N. V. Desai, B.A., G.D.A., R.A. of Messrs. Nanubhai & Company, Jehangir Wadia Buildings, 51 Mahatma Gandhi Road, Fort Bombay.

14. Mr. N. M. Raiji, B.A., F.S.A.A., R.A. of Messrs. N. M. Raiji & Company, Bansilal Motilal Mansion, 22, Apollo Street, Bombay.

15. Mr. B. D. Birdy, B. Com., G.D.A., R.A., of Messrs. Batliboi and Purohit, National Insurance Building, 204, Hornby Road, Fort, Bombay.

16. Mr. S. N. Bandyopadhyay, M.A., B. Com., G.D.A., R.A., of Messrs. Banerjee, Roy Choudhury and Company, 10, Old Post Office Street, Calcutta.

17. Mr. J. C. Das, B.S.O., R.A., 86, Clive Street, Calcutta.

18. Mr. S. C. Dutt, B.A., B. Com., G.D.A., R.A., 98/4, Clive Street, Calcutta.

19. Mr. Shiam Bahari Lal Vaish, B. Com., LL.B., G.D.A., R.A., Messrs. S. Vaish & Company, 161, Civil Lines, Calcutta.

20. Mr. P. R. Mehra, G.D.A., R.A., of Messrs. P. R. Mehra & Company, 56, Darya Ganj, D-III.

Y. N. SUKTHANKAR  
Joint Secy. to the Govt. of India

The 9th August 1944

**No. 3230-Com.**—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. G. NAIR  
Secretary to Government

New Delhi, 15th April 1944

No. 205-I.R.(I)/B.-44—In exercise of the powers conferred by clause (ccc) of sub-section (1) of section 77 and by sub-section (2A) of section 77 of the Indian Patents and Designs Act, 1911 (II of 1911), the Central Government is pleased to direct that the following further amendment shall be made in the Indian Secret Patent Rules, 1933, namely:—

In Form ID of the said Rules for the figure and words "I, Council House Street" the words "The Patent Office" shall be substituted.

R. B. ELWIN  
Dy. Secy. to the Govt. of India

## DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 9th August 1944

**No. 13790-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

### NEWSPRINT CONTROL

New Delhi, 17th July 1944

No. 104-IC(5)/42—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, and in supersession of the Newspaper Control Order, 1942, the Central Government is pleased to make the following Order, namely:—

#### THE NEWSPAPER CONTROL ORDER, 1944

1. (1) This Order may be called the Newspaper Control Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order—

(a) "newspaper" means any periodical publication printed on newsprint.

(b) "newsprint" has the same meaning as in the Newsprint Control Order, 1941.

3. No person shall print, make or publish, on the same day more than one edition of any daily newspaper for circulation in the same locality except with the permission of the Central Government previously obtained.

4. No person shall publish a newspaper any page of which, including margins and other spaces clear of print, exceeds 432 square inches in area.

5. No person shall print or make or publish except under the authority in writing of the Central Government any newspaper that was not both printed or made in British India and regularly published therein during the month immediately preceding the 18th February 1943.

6. No person shall change the name, the place of printing or making, or the place of publication, of any newspaper without the previous permission, in writing of the Central Government.

7. No person shall acquire any rights of ownership of any newspaper without the previous permission in writing of the Central Government.

8. No person shall print, make or publish any newspaper of a type specified in the first column of the Schedule appended to this Order, in which the percentage of space used or assigned for advertising matter (including any loose advertising matter which may be inserted therein) exceeds the percentage specified opposite that description in the second column of that Schedule of the total space used or assigned for matter of any sort in the aggregate



of the number of consecutive issues so specified in the third column of that Schedule.

SCHEDULE  
(See clause 8)

Column I Type of newspaper	Column II Max. percentage of total space to be reserved or assigned for advertisement matter	Column III No. of consecutive issues for which such percentage is to be assigned
Daily newspaper ..	50%	14
Weekly, bi-weekly or tri-weekly newspaper.	55%	24
Tri-monthly or fortnightly newspaper	55%	12
Any other newspaper ..	50%	each issue

J. D. KAPADIA

*Dy. Secy. to the Govt. of India*

*The 9th August 1944*

**No. 13796-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 22nd July 1944*

No. 300-P. (7)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In sub-clause (1) of clause 33 of the said Order, after the words and figures "goods covered by the Paper (Packing of Cotton Textiles) Control Order, 1943, and" shall be inserted.

B. N. KAUL

*Deputy Secy. to the Govt. of India*

*The 9th August 1944*

**No. 13798-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 29th July 1944*

No. 300-P(8)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

I. In the said Order—

(1) in clauses 15, 20 and 27, for the figure and letters "7th" the figures and letters "15th" shall be substituted;

(2) in clauses 16, 21 and 28, for the words "calendar month", the words, figures and letters "quarter commencing with the 1st July 1944" and for the word "one-twelfth", wherever it occurs, the word "one-fourth" shall be substituted;

(3) after clause 16, the following clause shall be inserted, namely:—

"16A. No keeper of a printing press shall refuse to execute during any quarter commencing with the 1st July 1944, printing work for any customer involving the use of paper not exceeding one-fourth of 30 per cent of the paper used in 1943 in the execution of printing work by that press for that customer"

(4) in the proviso to clause 21, for the word "month", the words, figures and letters "quarter commencing with the 1st July 1944" shall be substituted;

(5) in sub-clause (1) of clause 35, for the figures "9" × 2½", the figures and words "7½" × 3½" including any counterfoil attached to such forms" shall be substituted;

(6) in clause 38—

(i) the proviso to sub-clause (e) shall be omitted;

(ii) after sub-clause (f), the following sub-clause shall be inserted, namely:—

"(g) (i) Any pocket diary exceeding 4" × 3½" in size, providing for entries for less than 3 dates on one page

and containing more than 4 pages in addition to pages provided for entries relating to different dates.

(ii) Any desk or table diary exceeding 8½" × 5½" in size, providing for entries relating to less than one week on one page, and containing any page not providing for entries relating to dates except one sheet of cover"

II. In Schedule II appended to the said Order—

(i) for the footnote below Form II, the following footnote shall be substituted, namely:—

"N.B.—It will be sufficient for the purpose of this Form if a list of publications and other important printing work executed and the total quantity of paper consumed classified by varieties is given separately for each of the years 1939 and 1943"

(2) Form VIII shall be omitted.

B. N. KAUL

*Dy. Secy. to the Govt. of India*

*The 9th August 1944*

**No. 13802-S.T.**—The following Press Note issued by the Famine Inquiry Commission, Government of India, is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

PRESS NOTE

FAMINE INQUIRY COMMISSION

*New Delhi, 31st July 1944*

The Famine Inquiry Commission constituted under Ordinance No. XXVIII of 1944 has entered on its duties. It is at present engaged on enquiries at New Delhi and intends shortly to visit Bengal and subsequently other Provinces. The tour programme of the Commission will be published from time to time.

2. The terms of reference to the Commission require it to report to the Central Government on (i) the causes of the food shortage in India, and in particular in Bengal in the year 1943; and (ii) the causes of the epidemics subsequent to that food shortage and to make recommendation on; (iii) the possibility of improving the system of administration in respect of the supply and distribution of food; (iv) the possibility of improving the provision of emergent medical relief and the emergent arrangements for the control of epidemics in famine conditions; (v) the possibility of improving the quality and yield of food crops; (vi) the possibility of improving the diet of the people; and (vii) any other matters relating to the prevention of the recurrence of a food shortage.

3. The Commission invites memoranda from individuals and public bodies interested in any of the subjects mentioned above and desirous of assisting the Commission in its investigation. The memoranda should be addressed to the Secretary, Famine Inquiry Commission, Camp India, and should be accompanied by an intimation whether it is desired to supplement the written memoranda by oral evidence. The evidence of witnesses will be taken in camera. It is requested that the memoranda should not be published without prior consultation with the Commission.

*The 9th August 1944*

**No. 13805-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

*Secretary to Government*

*New Delhi, 15th July 1944*

No. 475-D.M.(1)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943:

Provided that the amendments in so far as they have the effect of reducing the ceiling prices of any drugs shall have effect only from the 15th August 1944.

In the said Order—

1. In part (ii) of the Schedule A—

(i) Under Parke, Davis and Company—  
*against Sulfaguine*—

50 × 7½ gr. tablets in column 4 for the figures '9-5-0' the following shall be substituted '7-1-0'

100 × 7½ gr. tablets in column 4 for the figures '15-0-0' the following shall be substituted '12-9-0'

(ii) Under Volkart Brothers—



under the sub-heading Sharpe and Dohme Pharmaceutical preparation against Insulin—

5 c.c. (100 units) in column 4 for the figures '2-0-0' the following shall be substituted '1-5-0'.

5 c.c. (200 units) in column 4 for the figures '2-12-0' the following shall be substituted '2-3-0'.

10 c.c. (200 units) in column 4 for the figures '2-12-0', the following shall be substituted '2-3-0'.

10 c.c. (400 units) in column 4 for the figures '4-12-0' the following shall be substituted '3-7-0'.

10 c.c. (800 units) in column 4 for the figures '9-3-0' the following shall be substituted '7-3-0'.

against Nicotinic Acid—

25 × 100 mgm. tablets in column 4 for the figures '3-0-0' the following shall be substituted '2-0-0'.

100 × 100 mgm. tablets in column 4 for the figures '7-7-0' the following shall be substituted '7-0-0'.

against Sulfanilamide—

the unit 100 × 7½ gr. tablets and the words and figures appearing against it in columns 3 and 4 shall be omitted.

500 × 7½ gr. tablets in column 4 for the figures '13-1-0' the following shall be substituted '11-10-0'.

5,000 × 7½ gr. tablets in column 4 for the figures '119-9-0' the following shall be substituted '100-0-0'.

against Sulfasuxidine—

100 × 0.50 gm. tablets in column 4 for the figures '30-8-0' the following shall be substituted '20-8-0'.

1,000 × 0.50 gm. tablets in column 4 for the figures '230-0-0' the following shall be substituted '170-0-0'.

against Thiamine Hydrochloride—

25 × 3 mgm. tablets in column 4 for the figures '3-6-0' the following shall be substituted '2-0-0'.

100 × 3 mgm. tablets in column 4 for the figures '9-5-0' the following shall be substituted '7-0-0'.

the unit 5 c.c., 20 mgm. per c.c. and the word and figures appearing against it in columns 3 and 4 shall be omitted.

5 c.c., 50 mgm. per c.c. in column 4 for the figures '10-13-0' the following shall be substituted '3-10-0'.

against Vitmol—

the unit 12 oz. and the word and figures appearing against it in columns 3 and 4 shall be omitted.

14 oz. in column 4 for the figures '6-3-0' the following shall be substituted '5-7-0'.

against Vitmon Compound—

the unit 12 oz. bottle and the word and figures appearing against it in columns 3 and 4 shall be omitted.

14 oz. bottle in column 4 for the figures '6-3-0' the following shall be substituted '5-7-0'.

2. In part (ii) of the Supplement to the Schedule A—

(i) Under Martin & Harris

below the sub-heading Squibb preparations—

against Sulfamazine—

20 × 7½ gr. tablets in column 4 for the figures '4-2-0' the following shall be substituted '3-12-0'.

100 × 7½ gr. tablets in column 4 for the figures '16-14-0' the following shall be substituted '14-7-0'.

1,000 × 7½ gr. tablets in column 4 for the figures '140-10-0' the following shall be substituted '126-0-0'.

(ii) Under Volkart Brothers—

below the sub-heading Sharp and Dohme Pharmaceutical preparation—

against Sulfasuxidine, Single tablet in column 4 for the figures '0-5-0' the following shall be substituted '0-3-0'.

(iii) Under Miscellaneous—

against Langdale's Essence of Cinnamon container of 1 oz. in column 4 for '1-4-0' the following shall be substituted '1-7-0'.

Langdale's Essence of Cinnamon with Quinine and the words and figures appearing against it in columns 2 to 4 shall be omitted.

against Langdale's Cinnamon tablets, Container, in column 4 for the figures '1-4-0' the following shall be substituted '1-7-0'.

against Price's Essence of Ginger Container of 1 oz. in column 4 for the figures '1-1-0' the following shall be substituted '1-5-0'.

against Price's Essence of Peppermint Container of 1 oz. in column 4 for the figures '1-1-0' the following shall be substituted '1-5-0'.

3. The following shall be added to part (ii) of Supplement to Schedule A :—

Drugs & Medicines arranged according to manufacturers and importers	Unit	Wholesale price	Retail price
<i>Royal Chemical &amp; Pharmaceutical Works, Ltd.—</i>			
Anabin	Container of 12 × 2½ gr. tablets.	15% less than the price given in col. 4.	1 0 0
Caspin	Packet of 2 tablets.	Ditto	0 1 6
Ephedrine Hydrochloride.	Container of 6 × ½ gr. tablets.	Ditto	0 15 0
<i>Eli Lilly International Corporation—</i>			
Pituitary Extract (Anterior Lobe).	Single ampoule.	Ditto	1 2 0
<i>Martin and Harris, Limited—</i> (Squibb products)			
Sulfadiazine	Single tablet	Ditto	0 3 0
Sulfaguanidine	Ditto	Ditto	0 2 6
<i>Merrell (W.M.S.) &amp; Co.</i>			
Calcium Gluconate	Box of 6 × 10 c.c. ampoules, 10 per cent	Ditto	5 10 0
	25 × 10 c.c. ampoules, 10 per cent	Ditto	21 9 0
Sulfanilamide	Bottle of 25 × 7½ gr. tablets.	Ditto	1 7 0
	1,000 × 7½ gr. tablets.	Ditto	32 8 0
Thiamine Hydrochloride	Bottle of 25 × 1 mgm. tablets.	Ditto	2 8 0
	25 × 3 mgm. tablets.	Ditto	4 11 0
<i>Standard Pharmaceutical Works, Ltd.—</i>			
Camphorodene	Container of 1 lb.	Ditto	8 0 0
	Container of 1 oz.	Ditto	0 10 0
<i>Wondar (Dr. A.) (India), Limited—</i>			
Sulfana tablets	Tube of 20 × 0.5 gm.	Ditto	1 5 0

4. In part (iii) of the Supplement to Schedule A—

Bleaching Powder (loose) and the figures appearing against it in columns 2 to 6 shall be omitted.

against Sodium Biphosphate in columns 2 to 6 for the figures '2-12-0', '3-0-0', '1-12-0', '0-14-0', '0-4-0' the following shall be substituted :—

'3-9-0', '4-0-0', '2-4-0', '1-4-0', '0-5-0'.

H. AHMED

Dy. Secy. to the Govt. of India

The 9th August 1944

No. 13808-S.T.—The following notification issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 1st July 1944

No. 71-TA(3)/43—In pursuance of sub-clause (a) of clause 3 of the Cotton Movements Control Order 1942, the Central Government is pleased to direct that the following further amendment shall be made in the General Permit No. 1 issued under the said Order and published with the Notification of the Government of India in the Department of Supply No. 1117, dated the 19th November 1942, namely :—

In sub-clause (i) of clause 2 of the said General Permit after the words "twenty miles of Cawnpore" the following words shall be inserted, namely :—

"or from any station in the Province of Sind eastward via the Jodhpur Railway to any station in the Province of Bengal."

N. O'H. O'NEILL

Dy. Secy. to the Govt of India

The 9th August 1944

No. 13810-S.T.—The following notifications issued by the Government of India, Department of Commerce is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

COMMERCE—WAR

New Delhi, 8th July 1944

No. 67-CW(41-A)43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India



Rules the Central Government pleased to make the following Order, namely :—

**THE CLOTH AND YARN (EXPORT CONTROL) ORDER, 1944**

1. (1) This Order may be called the Cloth and Yarn (Export Control) Order, 1944.

(2) It shall come into force at once

2. In this Order, unless there is anything repugnant in the subject or context,—

(a) "export" means to take out of British India by land, sea or air to any place outside India ;

(b) "exporter" means a person holding a valid export licence issued by or under the orders of an Export Trade Controller authorizing him to export cloth or yarn ;

(c) "Export Trade Controller" means an Export Trade Controller appointed by the Central Government and includes any other officer authorized by the Central Government to perform all or any of the functions of an Export Trade Controller under this Order ;

(d) "standard price", in relation to any cloth or yarn, means the ex-factory maximum price fixed by the Textile Commissioner under the provisions of the Cotton Cloth and Yarn (Control) Order, 1943, for cloth or yarn of the same class or specification ;

(e) "cloth", "yarn", "dealer", "manufacturer" and "Textile Commissioner" shall have the meanings respectively assigned to them in the Cotton Cloth and Yarn (Control) Order, 1943.

3. (1) The Central Government may, by notification in the official Gazette, direct that, from such date as may be specified in the notification, all cloth and yarn exported or intended for export and the packing thereof shall conform to such minimum standards and specifications, and shall bear such markings made at such time and in such manner, as may be specified in the notification ; and thereupon no person shall sell or otherwise dispose of, and no person shall buy or otherwise acquire, for export any cloth or yarn which does not conform to those directions :  
Provided that the Central Government may, by general or special order, exempt any cloth or yarn, or any class of cloth or yarn, from the provisions of this sub-clause.

(2) The Textile Commissioner or any person authorized by him in this behalf may, with a view to securing compliance with sub-clause (1)—

(a) enter and search any premises where cloth or yarn intended for export are manufactured or stored ;

(b) inspect or cause to be inspected any cloth or yarn intended for export ;

(c) seize, or cause to be seized, any cloth or yarn in respect of which he has reason to believe that a contravention of sub-clause (1) has been committed.

4. (1) The provisions of this clause shall apply only in relation to export of cloth or yarn to such places or countries as the Central Government may, by notification in the official Gazette, specify in this behalf.

(2) No manufacturer shall sell, or agree to sell, for export any cloth or yarn at an ex-factory price which exceeds its standard price by more than 7 per cent thereof.

(3) No cloth or yarn shall be exported except by, or through the agency of, an exporter.

(4) Every exporter shall, within 30 days of the export of any consignment of cloth or yarn, produce before the Export Trade Controller concerned the invoice or invoices (in duplicate) pertaining to the consignment and giving such details as to quantity and description of goods consigned, f.o.b. price of the goods, commission payable by the exporter to any selling agent outside India and other matters, as the Export Trade Controller may by general or special order require to be given.

(5) No person shall export any cloth or yarn the f.o.b. price of which, as determined from the invoices mentioned in sub-clause (4), exceeds its standard price—

(a) by more than 12 per cent thereof, in a case where the exporter is himself the manufacturer of the cloth or yarn exported ; or

(b) by more than 20 per cent thereof, in any other case ;

Provided that where the exporter satisfies the Export Trade Controller concerned that he had, or has to pay a commission to a selling agent outside India in respect of the export, the percentages specified in this sub-clause may be increased to cover the commission, but not so as to make them more than 14½ per cent and 22½ per cent respectively.

(6) The Central Government may, by notification in the official Gazette, vary the percentages mentioned in sub-clauses (2) and (5) in respect of exports to such places or countries as may be specified in the notification.

(7) The Central Government may, by general or special order, exempt any cloth or yarn, or any class of cloth or yarn, or any transaction or class of transactions in cloth or yarn, from all or any of the provisions of sub-clauses (2) to (5).

5. Any Export Trade Controller may with a view to securing compliance with this Order—

(a) require any person to give any information, or produce any document, in his possession with respect to any business carried on by that or any other person ;

(b) require any manufacturer or dealer to furnish returns in respect of cloth or yarn sold by him for export and the prices charged therefor ;

(c) inspect or cause to be inspected any cloth or yarn sold, or intended to be sold, for export ;

(d) seize or cause to be seized any cloth or yarn in respect of which he has reason to believe that a contravention of this Order has been committed.

6. No person shall refuse to give any information, produce any document, or furnish any return, lawfully demanded from him under clause 5.

7. A Court trying any contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any cloth or yarn in respect of which it is satisfied that such contravention has occurred shall be forfeited to His Majesty.

*New Delhi, 8th July 1944*

No. 67-CW (41-B)/43—In pursuance of sub-clause (7) of clause 4 of the Cloth and Yarn (Export Control) Order, 1944, the Central Government is pleased to exempt from the provisions of sub-clause (5) of the said clause any cloth or yarn in the hands of an exporter which he proves to the satisfaction of the Export Trade Controller concerned to have been acquired by him before the 8th July 1944, and covered by an export licence or quota valid on that date, such proof being furnished not later than the 8th August 1944.

*New Delhi, 8th July 1944*

No. 67-CW (41-C)/43—In pursuance of sub-clause (1) of clause 4 of the Cloth and Yarn (Export Control) Order, 1944, the Central Government is pleased to direct that the provisions of the said clause shall apply in relation to export of cloth or yarn to the following territories, namely :—

Aden including Yemen and Hadramaut, Saudi Arabia, Ethiopia, Eritrea, French Somaliland, Afganistan, Arab States in the Persian Gulf, Australia, Belgian Congo, British East Africa, Nyasaland and Italian Somaliland, British West Africa including Nigeria, China, Ceylon, Cyprus, Netherlands East Indies, Egypt, French Equatorial Africa including Chad and Gabon, French Camerouns, Iraq, Mauritius, New Zealand, N. and S. Rhodesia, Palestine, Transjordan, Persia, Portuguese East Africa, Seychelles, Sudan, Syria and Lebanon, Turkey, Union of South Africa, Nepal, British Pacific Islands, French Pacific Islands, Madagascar and Reunion.

Y. N. SUKTHANKAR

*Joint Secy. to the Govt. of India*

**LAW DEPARTMENT  
NOTIFICATION**

*The 9th August 1944*

**No. 3227-L.**—The following Ordinances, promulgated by the Governor-General, are hereby published for general information.

By order of the Governor  
C. G. NAIR  
*Secretary to Government*

*New Delhi, the 29th July 1944*

**ORDINANCE No. XXXV of 1944**

AN

**ORDINANCE**

*further to amend the Defence of India Act, 1939*

WHEREAS an emergency has arisen which makes it necessary further to amend the Defence of India Act, 1939 (XXXV of 1939), for the purpose hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act,



1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

**1. Short title and commencement**—(1) This Ordinance may be called the Defence of India (Second Amendment) Ordinance, 1944.

(2) It shall come into force at once.

**2. Amendment of section 2, Act XXXV of 1939**—For clause (xxvi) of sub-section (2) of section 2 of the Defence of India Act, 1939, the following clause shall be substituted, and shall be deemed always to have been substituted, namely:—

“(xxvi) prohibiting or regulating the bringing into, or taking out of, British India of goods or articles of any description (including coin, bullion, bank notes, currency notes, securities and foreign exchange), and applying the provisions of the Sea Customs Act, 1878 (VIII of 1878), and in particular section 19 thereof, to such prohibitions and restrictions;”

**3. Validity of certain of the Defence of India Rules**—For the removal of doubts it is hereby enacted—

(a) that rules 22, 84, 90B and 93 of the Defence of India Rules shall be deemed to have been made under section 2 of the Defence of India Act, 1939 (XXXV of 1939), as amended by this Ordinance, and

(b) that no order made under, and no action taken in exercise of any power conferred by or under, any of the said rules 22, 84, 90B and 93 shall be called in question merely on the ground that the rule conferred or purported to confer powers in excess of the powers that might at the time the rule was made be lawfully conferred by or under a rule made or deemed to have been made under the said section 2.

WAVELL

*Viceroy and Governor-General*

ORDINANCE No. XXXVI of 1944

AN

ORDINANCE

*further to amend the Criminal Law Amendment Ordinance, 1943*

WHEREAS an emergency has arisen which renders it necessary to make certain additions to, and modifications in, the First Schedule to the Criminal Law Amendment Ordinance, 1943 (XXIX of 1943);

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

**1. Short title and commencement**—(1) This Ordinance may be called the Criminal Law Amendment (Fourth Amending) Ordinance, 1944.

(2) It shall come into force at once.

**2. Amendment of the First Schedule Ordinance, XXIX of 1943**—In the First Schedule to the Criminal Law Amendment Ordinance, 1943,—

(a) to Part I the following entries shall be added namely:—

“ 44. Shaik Saliah Sahib, Chief Goods Clerk, Bezwada, M. & S. M. Railway. Section 161 I. P. C.

45. Kali Bor Dey, Station Master, Danton, B.-N. Railway. Section 161 I. P. C.

46. B. S. Ramaiah, Station Master, Jharsuguda, B.-N. Railway. Section 161 I. P. C.

47. (1) K. Madan Mohan Rao, Supervisor, Office of the Controller of Leather Manufacture, Government Harness and Saddlery Factory, Madras. } Sections 161/116, I. P. C.”;

(2) C. Rozier, Office Supervisor, Ordinance Inspection Depot, Madras.

(b) in Part II entries Nos. 34, 35 and 36 shall be omitted;

(c) to Part III the following entries shall be added, namely:—

“ 20. (1) Syed Mphd. Shakir, Head Journal Clerk Clothing Factory Inspection Depot, Agra. } (1) Sections 409/109, I.P.C.

(2) Sumer Chand Seth, representative of Messrs. Gupta & Co., Drummond Road, Agra. } (2) Section 411, I.P.C.

21. (1) Madan Mohan Khanna, Examiner ‘B’ Grade, Ordinance Inspection Depot, Moradabad. } (1) Section 120B read with section 409, I.P.C.

(2) Manohar Lal Dhodi, Clerk, Messrs. Bawa & Co., New Delhi. } (2) Section 409, I.P.C.

(3) Sections 409/109, I.P.C.

(4) Section 411, I.P.C.

22. Babu Lal, Goods Clerk, Jamuna Bridge, Agra, E. I. Railway. Section 161 I.P.C.

23. P. C. Gulati of Messrs. Gulati & Co., 69, The Mall, Lahore. } (1) Section 420, I.P.C.

} (2) Sections 420/109, I.P.C.

24. } (1) Kirpal Singh, Divisional } (1) Section 161,  
Transportation Officer } I.P.C.  
25. } N.-W. Railway, Lahore. } (2) Sections 161/  
26. } (2) Kanhaya, son of Nagahia, } 109, I.P.C.  
ex-peon to Kirpal Singh, } (Three separate  
N.-W. Railway, Lahore. } cases)  
27. (1) Kirpal Singh, Divisional } (1) Section 161,  
Transportation Officer, } I. P. C.  
N.-W. Railway, Lahore. } (2) Sections 161/  
(2) Sadhu Ram, Station Master, } 109, I. P. C.  
N.-W. Railway, Phagwara. }  
28. (1) Kirpal Singh, Divisional }  
Transportation Officer, }  
N.-W. Railway, Lahore. }  
(2) Osborne Stephen Clarke, }  
Chief Controller, N.-W. }  
Railway, Lahore Division. }  
Lkhore. } (1) Section 120B  
(3) Sohan Lal Station Master, } read with  
Dhilwan, N. W. Railway. } section 161,  
(4) Ghulam Ahmad, Assistant } I. P. C.  
Station Master, Dhilwan, } (2) Section 161,  
N.-W. Railway. } I. P. C.  
(5) Gian Chand, Assistant Sta- } (3) Sections 161/  
tion Master, Dhilwan, } 109, I. P. C.  
N.-W. Railway. }  
(6) Ghulam Haider, Goods Clerk, }  
Dhilwan, N.-W. Railway. }  
(7) Kanhaya, son of Nagahia, }  
ex-peon to Kirpal Singh, }  
N.-W. Railway, Lahore. }  
29. Kidar Nath Bhalla, Station } Section 161,  
Master, Sambhal Hatim Sarai, } I. P. C.  
E. I. Railway. }  
30. Radha Raman Baijal, Chief } Section 161,  
Goods Clerk, New Delhi, N.-W. } I. P. C.  
Railway. }  
31. Jayantilal Chunilal Dave, Sig- } Section 161,  
naller, Boriavi, B., B. & C. I. } I. P. C.  
Railway. }  
32. (1) Zille-Hasan Badar, Clerk, } (1) Section 161,  
Office of the Controller of } I. P. C.  
Supplies, U.P. Circle, Cawnpore. } (2) Sections 161/  
(2) Jagan Nath Kapur, Contrac- } 109, I. P. C.  
tor, 106, Daryaganj, Delhi. }

33. (1) Jamsula Gulam Kadar ... } (1) Section 106,  
I. P. C.  
(2) Sections 496/  
109, I. P. C.  
(2) Sayed Kasam Ali Akbar, } (3) Section 420,  
Tactical Training School, Poona } I. P. C.  
(4) Sections 420/  
109, I. P. C.

WAVELL

*Viceroy and Governor General*

SHAVAN A. LAL

*Secretary to the Government of India*

## ORDER

UNDER SUB-SECTION (4) OF SECTION 5 OF THE INDIAN  
INCOME-TAX ACT, 1922

Under sub-section (4) of section 5 of the Indian Income-tax Act, 1922 (XI of 1922), the Central Board of Revenue, directs that for such period as an Additional Appellate Assistant Commissioner of Income-tax is posted to the Purulia Range, the distribution and allocation of work to be performed between the Appellate Assistant Commissioner of Income-tax and Additional Appellate Assistant Commissioner of Income-tax of that Range shall be as follows, namely:—

The Additional Appellate Assistant Commissioner of Income-tax shall have his headquarters at Purulia and perform his functions in respect of all persons and incomes assessed to income-tax and super-tax in the income-tax circles specified below:—

- (1) Cuttack-Balasore
- (2) Puri-Gunjam-Koraput

The Appellate Assistant Commissioner of Income-tax shall perform his functions in respect of all persons and incomes assessed to income-tax or super-tax in the remaining income-tax circles in the Purulia Range.

On the Additional Appellate Assistant Commissioner of Income-tax for the Purulia Range, ceasing to perform his functions, the Appellate Assistant Commissioner of Income-tax shall perform his functions in respect of all persons and incomes assessed to income-tax or super-tax in the income-tax circles in the Purulia Range.

A. M. RAMCHANDRAN

*Secretary, Central Board of Revenue*